

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 642/Del/2020
Assessment Year: 2011-12**

| | | |
|---|----|--|
| RTS Footwear Private Limited, Plot No. 470, Ground Floor, Block C, DSIDC, Narela, New Delhi-110040 (PAN: AAECR8389N) | vs | Income Tax Officer, Ward 20(2), New Delhi. |
| (Appellant) | | (Respondent) |

**Appellant by: None
Respondent by: Shri M. Barnwal, Sr. DR**

Date of hearing : 30.03.2021

Date of pronouncement : 30.03.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-7, New Delhi dated 13.01.2020 and pertains to assessment year 2011-12.

2. The learned counsel for the assessee, vide letter dated 20.3.2021, has intimated the Tribunal that the assessee has opted to settle the dispute relating

to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 30th March, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar